CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABA D. BENCH, ALLAHABA D.

Civil Misc. Contempt Petition No. 78 of 2002.

In

Original Application No. 548 of 1996.

Allahabad, this the 13th day of November, 2002.

Hon'ble Mr. S Dayal, Member-A

Hon ble Mr. A.K. Bhatnagar, Member-J.

Uma Shanker Singh,

S/o T.B Singh,

R/o Central Colony,

Mughalsarai,

District Chandauli.

.....Applicant.

(By Advocate : Sri S.K. Day/Sri S.K. Mishra)

Versus.

- D.R.M. E. Railway,
 Mughalsarai.
- 2. Sri R.K. Garg Asstt. Engineer, E. Railway
 Muchalsarai, District Chandauli.

.....Respondents.

(By Advocate : Sri D.C. Saxena).

ORDER (Oral)

HON BLE MR. S DAYAL A.M.

This contempt petition has filed for deliberate disobedience of direction contained norder dated 28.03.2001.

2. By order dated 28.03.2001, the respondents were

directed to decide the pending representation of the applicant within 4 months by passing the detailed, speaking and reasoned order and to provide the benefits to the applicant as may be admissible under Rules and the circumstances of the matter.

- which, it has been claimed that the order has been complied with. The annexures furnished by the applicant was examined and found to have been forged on account of which, it was decided the applicant was not entitled to regularise on the post of Store Keeper. The representation was thus, disposed of. It was also mentioned that copies of certain Annexures mentioned in the order of the Tribunal were sought for, from the applicant but the applicant failed to supply the same.
- 4. In view of the submissions made in the counter affidavit. We find that the case for contempt is not made out, the contempt proceedings, therefore, dropped and notices are discharged.

Me mbe 7-J

Nember-A

Manish/-